

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE T.V.ANILKUMAR

TUESDAY, THE 21ST DAY OF APRIL, 2020 /1ST VAISAKHA, 1942

ANTICIPATORY BAIL APPL.NO. TMP 58 OF 2020

CRIME NO 182/2020 OF KODAKARA POLICE STATION,  
THRISSUR DISTRICT

PETITIONER/ACCUSED:

PRAKASHAN, AGED 55,  
S/O. KUMARAN, VAILIKKADA HOUSE, VALLAPPADI,  
KESAV NAGAR, PERAMBRA P.O.,  
CHALAKUDY TALUK, THRISSUR DISTRICT

BY ADV. SHRI BITTO.N.L.

RESPONDENTS/COMPLAINANT/STATE:

1. THE STATE OF KERALA, REP. BY THE PUBLIC  
PROSECUTOR, HIGH COURT OF KERALA AT ERNAKULAM,  
COCHIN - 682 031
2. SUB INSPECTOR OF POLICE, VALAPPAD POLICE STATION,  
VALAPPAD P.O., KODUNGALLORE TALUK,  
THRISSUR DISTRICT

BY SR.PUBLIC PROSECUTOR SRI.C N PRABHAKARAN

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON  
21.04.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

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**Dated this the 21<sup>st</sup> day of April, 2020**

**O R D E R**

I heard the learned Public Prosecutor as well as the learned Counsel for the sole accused.

2. As per the order dated 25.03.2020 in W.P(C) No.9400 of 2020 passed by the Full Bench of this Court, there is a general directive against the arrest of accused in criminal cases except where the arrest is inevitable or the crime is heinous. Having heard both sides, I do not find this case to be a crime which could be termed to be either heinous or where the arrest is inevitable.

3. The learned Public Prosecutor undertakes that Police will not arrest the accused during the subsistence of the lock down restrictions. The undertaking is recorded. The learned Public Prosecutor would send a copy of the order to the concerned Officer of Police.

The matter is posted to 04.05.2020.

**T.V.ANILKUMAR  
JUDGE**

jma/